IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH, BANGALORE

Applicant

Application No ORDER SHEET

Respondent

Advocate for Applicant

A.NO.1017/86 (T) W.P. 19810/83 Advocate f Advocate for Respondent

Date	Office Notes	Orders of Tribunal
10-2-87	to all the Parties Concerned & Olcadded to the file	
	Recently, Hon'ble Mt directed. that order in ANO. 1017/86(T)	
	At 2.12.86 lee issued for saforting. Discussed with Registrar & DR (D.	
	We may send Copies of order to Townals etc. We need not send Copies to other Benches at this	
	Stage Fair letterspl 25/4/87	
5-10-87	KumiR. Order al. 2-12-86 issued to all the	
	resched to all the Programmed of coaded to the file.	

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

TODAY THE SECOND DECEMBER, 1986

Present: Hon'ble Shri Ch. Ramakrishna Rao - Member(J)

Hon'ble Shri P.Srinivasan - Member(A)

APPLICATION NO. 1017/86

C. Pandu, S/o Chikkappa, Major, R/o Basavanahalli, Hosakere Post, Madhugiri Taluk, Tumkur District

Applicant

(Shri N.Y. Hanumanthappa ... Advocate)

Vs.

- The Superintendent of Post Offices, Tumkur Division, Tumkur 572102.
- 2. The Postmaster, K.R. Extention
 Postoffice,
 P&T Department,
 Tiptur.

Respondents

(Shri N. Basavaraju ... Advocate)

This application has come up before Court today. Member(J) made the following:-

....2/-

ORDER

This application was initially filed as a writ petition in the High Court of Karnataka and subsequently transferred to this Tribunal. The facts giving rise to the application are as follows:-

- 2. The applicant was appointed to the cadre of Postal Assistant against the quota reserved for Scheduled Tribes(STs)in Tumkur Division during 1982. While he was working in that post, a communication was issued by the Supreintendent of Postoffices, Tumkur Division(Annexure F)(SPO) calling upon him to explain why disciplinary action should not be taken against him for producing a false caste certificate. The applicant replied to the aforesaid communication(Annexure G). His services were however terminated under Rule 5 of Central Civil Services (Temporary Services) Rules, 1965 on 8.11.1983(Annexure H). Aggrieved by the order terminating his services, the applicant has filed this application.
- 3. Shri N.Y. Hanumanthappa, learned counsel for the applicant, submits that an explanation having been called from his client for producing a false caste certificate and the explanation having been furnished by his client, it was incumbent on the respondents to have held an enquiry if they were not satisfied with the explanation. Without such an

enquiry being held under the Central Civil Services (Control, Classification and Appeal) Rules, 1965 which are applicable both to permanent and temporary Government servants, the order at Annexure H is illegal.

- 4. Shri N.Basavaraju, learned counsel for the respondents, submits that the order at Annexure H is an innocuous order which does not cast an aspersion on the character of the applicant and the respondents were justified in invoking Rule 5 of CCS(Temporary Service) Rules, 1965 for the purpose of terminating the services of the applicant.
- carefully. True, the respondents had the right to resort to Rule 5 of CCS(Temporary Service) Rules, 1965, but in the present case, the said rule could not be invoked because it was preceded by a communication issued to the applicant calling upon him to explain why disciplinary action should not be taken against him for producing a false caste certificate and the same was replied to suitably by the applicant. In view of this, it is open to us to pierce the veil with a view to finding out whether the impugned order is an innocuous order or is one casting any stigma on the character of the applicant. In other words, the respondents having

called for an explanation with which they were obviously not satisfied, they should have held an enquiry under the CCS (CCA) Rules, 1965 if they really wanted to ascertain the truth. If that was not the intention, they should have passed an order cancelling the communication under which explanation of the applicant was called for and thereafter passed the order under Rule 5 nof the CCS (Temporary Service) Rules, 1965. This not having been done, the impugned order is legally unsustainable, and we therefore set aside the same. Respondents are however at the matter, liberty to probe further into if they so desire, we will satisfact the applicant on the light of the foregoing.

6. In the result, the application is allowed.
No order as to costs.

MEMBED (T)

MEMBER (J

SR